

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 2186 of 1995

New Delhi, dated the 23rd July, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri K.K. Sharma,
S/o Shri T.C. Sharma,
R/o B-238, Moti Bagh,
New Delhi-110021. APPLICANT

(By Advocate: Shri S.K. Gupta)

VERSUS

1. Lt. Governor,
Delhi,
Raj Niwas,,
Delhi.
2. The Commissioner,
Dept. of Transport,
5/9, Underhill Road,
Delhi-110054.
3. Shri A.R. Joshi,
Headquarters Inspector,
Deptt. of Transport,
Janakpuri,
New Delhi-110058 RESPONDENTS

(By Advocates: Shri Rajinder Pandita for R-1
& R-2
Shri H.B. Mishra for Pvt.
Respondent

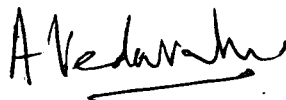
ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)


We have heard Shri S.K.Gupta for the
applicant, Shri Rajinder Pandita for the
official Respondents and Shri H.B. Mishra for
the private respondent.

/s/

2. We note from the Tribunal's order dated 21.11.1995^{that} the applicant's counsel had stated that the applicant would be satisfied, if the Respondents were directed to dispose of his representation dated 16.11.1994 (Annexure A-8) within a specified time limit. Accordingly we dispose of the O.A. with a direction to the Respondents to dispose of the applicant's representation dated 16.11.1994 by^a detailed, speaking and reasoned order in accordance with law under intimation to the applicant within two months from the date of receipt of a copy of this order. No costs.



(DR. A. VEDAVALLI)
Member (J)


(S.R. ADIGE)
Member (A)

/GK/